MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO. 03/AM11 HELD ON 29.07.2010 AT 11.30 A.M. UNDER THE CHAIRMANSHIP OF SHRI R.S. GUJRAL, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

1.	Shri Amitabh Jain	Addl. DG
2.	Shri V.K. Srivastava	Addl. DG
3.	Shri V.K. Gupta	Addl .D.G
4.	Shri Rajiv Arora	Jt.DGFT
5.	Shri L.B. Singhal	Jt.DGFT
6.	Shri A.K. Singh	Jt.DGFT
7.	Shri Tapan Mazumder	Jt.DGFT
8.	Ms Shubhra	Jt.DGFT
9.	Shri Hardeep Singh	Jt. DGFT
10.	Shri Akash Taneja	Jt. DGFT
11.	Ms. Vibha Bhalla	Jt. DGFT
12.	Shri S.S. Sah	Dy.DGFT

After deliberation, the following decision were taken.

Case No. 1: M/s Videocon Industries Ltd., Aurangabad.
File No. 01/60/162/654/AM10/EFGC (PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Authorisation No. 0310434582 dt. 29.06.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 100% Qty.-wise and 100% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC as per the provisions of FTP, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 2: M/s ITS India Pvt. Ltd., Raigad
File No. 01/60/162/777/AM10/ EFGC(PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: EOP extension of Advance Licence No. 0310415396 dt. 10.01.2007.

The Committee noted that EO fulfilled against aforesaid Advance Authorization was more than 50% both Qty.-wise and value-wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of EOP extension.

Case No. 3: M/s Marico Ltd., Mumbai,

File No. 01/60/162/843/AM11/ EFGC(PRC)

File No. 01/60/162/645/AM11/ EFGC(PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence No. 0310430085 dt. 21.05.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 100% Qty.-wise and 100% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorization on pro-rata basis for a period of six months from the date of communication of the decision of PRC for purpose of closure as per the provisions of FTP, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 4: M/s Biodeal Laboratories Pvt. Ltd., Mumbai.
File No. 01/60/162/750/AM10/ EFGC(PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: EOP extension of Advance Authorisation No. 0310507050 dt. 13.02.2009.

The Committee noted that EO fulfilled against aforesaid Advance Authorization was more than 50% both Qty.-wise and value-wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of EOP extension.

Case No. 5: M/s KK Polycolor India Ltd., Kolkata.
File No. 01/60/162/775/AM10/ EFGC(PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence No. 0210100307 dt. 25.04.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 100% Qty.-wise and 101.57% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC as per the provisions of FTP, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 6: M/s Modern Process Printers Pvt. Ltd., Bangalore.
File No. 01/60/162/738/AM10/ EFGC(PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: EOP extension of Advance Licence No. 0710044024 dt. 28.03.2006.

The Committee noted that EO fulfilled against aforesaid Advance Authorization was more than 50% both Qty.-wise and value-wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, for a period of six months upto 30.9.2009 for the purpose of closure and regularsation, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond the valid export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of EOP extension.

Case No. 7: M/s Lake Chemicals Pvt. Ltd., Bangalore.

File No. 01/60/162/681/AM10/ EFGC(PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010

PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: EOP extension of Advance Licence No. 0710050314 dt. 27.02.2007.

The Committee noted that EO fulfilled against aforesaid Advance Authorization was more than 50% both Qty.-wise and value-wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of EOP extension.

Case No. 8: M/s Shabari Trading Co. Kerala.
File No. 01/60/162/762/AM10/ EFGC(PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: EO extension and regularization of Advance Licence No. 1010022516 dt. 30.12.2005.

The Committee decided that in the first instance qty. of export made be verified from the export documents and thereafter case be processed for PRC.

Case No. 9: M/s Varun Beverages Ltd., Jaipur.
File No. 01/60/162/841/AM10/EFGC (PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: EOP extension of Advance Authorization No. 1310023050 dt. 02.11.2006.

The Committee noted that EO fulfilled against aforesaid Advance Authorization was more than 50% both Qty.-wise and value-wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of EOP extension.

Case No. 10: M/s Kajaria Ceramics Ltd., New Delhi.
File No. 01/60/162/560/AM10/ EFGC(PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: Clubbing of 7 Advance Licence No.
(i) 510132358 dt. 15.07.04
(ii) 510166930 dt. 21.09.05
(iii) 510181014 dt. 19.04.06
(iv) 510189750 dt. 30.08.06
(v) 510195938 dt. 08.12.06
(vi) 510200113 dt. 27.02.07
(vii) 510244040 dt. 16.06.09.

The Committee considered the request of the firm and approved EOP extension of adv. Lic. No. 510132358 dt. 15.07.04, 510166930 dt. 21.09.05, 510189750 dt. 30.08.06 and 510195938 dt. 08.12.06 upto 27.4.2009 with revalidation of adv. Lic. No. 510181014 dt. 19.04.06 and adv. Lic. No. 510195938 dt. 08.12.06 for six months for the purpose of clubbing subject to payment of composition fee @1% for revalidation and 5% per year for EOP extension for clubbing and regularization. RA to endorse EOP extension after processing the licences and verifying details of exports and imports made. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No. 11: M/s Northern India Leather Cloth Mfg. Co. (P) Ltd., Faridabad.
File No. 01/60/162/760/AM10/ EFGC(PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: 2nd revalidation of Advance Licence No. 0510208312 dt. 30.08.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 100% Qty.-wise and 115% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorization on for a period of six months from the date of communication of the decision of PRC as per the provisions of FTP, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 12: M/s Suraj Ropes, Gujarat.
File No. 01/60/162/805/AM10/ EFGC(PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence No. 2410018946 dt. 23.05.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 102% Qty.-wise and also 102% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorization on pro-rata basis for a period of six months from the date of communication of the decision of PRC for purpose of closure as per the provisions of FTP, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 13: M/s New (India) Imaging Industries Pvt. Ltd., Mumbai.
File No. 01/60/162/373/AM10/ EFGC(PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence No. 0310384379 dt. 13.06.2006.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 100% Qty.-wise and 98% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorization on pro-rata basis for a period of six months from the date of communication of the decision of PRC as per the provisions of FTP, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 14: M/s Steelco Gujarat Ltd., Gujarat.
File No. 01/60/162/780/AM10/ EFGC(PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence No. 3410019517 dt. 27.08.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 100% Qty.-wise and 100% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorization on pro-rata basis for a period of six months from the date of communication of the decision of PRC as per the provisions of FTP, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

authorization whichever is higher at the time of revalidation.

Case No. 15: M/s Godrej Industries Ltd., Mumbai.
File No. 01/60/162/300/AM10/ EFGC(PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: Clubbing & Redemption of Advance Licence No.
(i) 0310438009 dt. 01.08.2007.
(ii) 0310329268 dt. 09.05.2005
(iii) 0310360260 dt. 20.12.2005.

The Committee considered the request of the firm and approved EOP extension of adv. Lic. No. 0310329268 dt. 09.05.2005 and adv. Lic. No. 0310360260 dt. 20.12.2005 with revalidation of 0310360260 dt. 20.12.2005 for six months for the purpose of clubbing subject to payment of composition fee @1% for revalidation and 5% per year for EOP extension for clubbing and regularization. RA to endorse EOP extension after processing the licences verifying details of exports and imports. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No. 16: M/s Energyspin (P) Ltd., Rajapalayam.
File No. 01/60/162/526-528/AM10/ EFGC (PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: Revalidation of 3 Advance Licence No.
(i) 3510020718 dt. 02.04.2007
(ii) 3510021093 dt. 15.06.2007
(iii) 3510021092 dt. 15.06.2007.

The Committee noted from the agenda that the firm has claimed to have fulfilled EO as below within the valid EOP:-

S.No.	Qty wise	Value wise
1.	99.48%	116.27%
2.	52.96%	50%
3.	100.17%	103.88%

Accordingly, the Committee decided to revalidate the aforesaid advance authorization on pro-rata basis for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 17: M/s Persang Alloy Industries Pvt. Ltd., Vadodara.
File No. 01/60/162/723/AM10/ EFGC(PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence No. 3410018080 dt. 13.02.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 100% Qty.-wise and 100% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate on pro-rata basis, the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 18: M/s Jain Irrigation Systems Ltd., Mumbai.
File No. 01/60/162/809/AM10/EFGC (PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: EOP extension of Advance Licence No. 0310376027 dt. 17.04.2006.

The Committee noted that EO fulfilled against aforesaid Advance Authorization was more than 50% both Qty.-wise and value-wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of EOP extension.

Case No. 19: M/s Minex Metallurgical Co. Ltd., Mumbai.
File No. 01/60/162/808/AM10/EFGC (PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence No. 0310433757 dt. 25.06.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 139% Qty.-wise and 137% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate on pro-rata basis, the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 20: M/s Nova Oleochem Ltd., Mumbai.
File No. 01/60/162/736/AM10/EFGC (PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: EOP extension of Advance Authorisation No. 0310410993 dt. 06.12.2006 and Advance Authorisation No. 0310455005 dt. 20.12.2007 for the purpose of clubbing for redemption and regularization.

The Committee considered the request of the firm and approved EOP Extension of Advance Licence No. 0310410993 dt. 06.12.2006 upto 26.3.2010 for the purpose of clubbing and regularization with Adv. Lic. No. 0310455005 dt. 20.12.2007,subject to payment of composition fee @ 5% per year for clubbing and regularization. RA to endorse EOP extension after processing the licences verifying details of exports and imports. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No. 21: M/s Jaiprakash Associated Ltd., Lucknow.
File No. 01/53/8/126/AM06/J-12/IC
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: Request for change of category from “Private” to “Passenger”

The Committee noted that M/s. Jaiprakash Associates Ltd. Lucknow was granted import licence for import of Aircraft for Private Use with actual user condition on the recommendation of DGCA. The Committee also noted that DGCA vide their letter dated 9.12.2009 has given no objection for using aircraft in ‘passenger’ category in place of private category. In view of the aforesaid recommendations PRC decided to allow the request of the applicant firm in relaxation of actual user condition from Private use to Passenger cateogy.

Case No. 22: M/s Microsynth Fabrics (India) Ltd., Mumbai.
File No. 01/60/162/687/AM10/ EFGC(PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010

PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence No. 0310396504 dt. 25.08.2006.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 73.33% Qty.-wise and 53.15% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate on pro-rata basis, the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 23: M/s V.M. Salgaocar & Brothers Pvt. Ltd., Goa and M/s V.M. Salgaocar sales internaional, Goa.
File No. 01/89/180/01/AM-11/PC-2(A)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: Request for import of 6 KOMATSU HM 300-2R Off Road Articulated Dump Truck Vehicles.

Committee considered the request of the firm and decided to permit import of 6 KOMATSU HM 300-2R Off Road Articulated Dump Truck Vehicles in relaxation of ILN 7 condition of TAC/COP, subject to the condition that the vehicles will not ply on the road.

Case No. 24: M/s Halliburton, Mumbai.
File No. 01/89/180/12/AM-10/PC-2(A)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: Request for relaxation in ILN 1 of chapter 87.

Committee considered the request of the firm and decided to permit import of Special Oil Field Equipment for the use of various oil and gas fields in India in relaxation of para (1) (ii) of ILN of chapter 87 subject to the condition that the vehicles will be kept off the highways. Trailer will be re-exported after completion of the contract and that the same would not ply on public road.

Case No. 25: Audit Objection – regarding TED refund by Office of the Jt. DGFT, Jaipur to M/s Man Structural Ltd. and M/s Pyrotech Electronics Ltd. when Policy provides for exemption from payment of TED.
File No. 01/92/180/41/AM11/PC-VI
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: Request for relaxation in ILN 1 of chapter 87.

The Committee discussed the case and noted that basically supplies covered under Para 8.2(d) and 8.2(g) are to be effected without Terminal Excise Duty. Para 8.3 (c) of FTP enables such supplies to be affected without payment of TED ab-initio if the supplies are under ICB. JDGFT Jaipur has informed that these supplies are otherwise entitled for deemed export benefit but instead of supplying without payment of TED, supplies have been effected on payment of TED and refund has been claimed. After considering all pros and cons the Committee decided to relax provision of paragraph of 8.3(c) of FTP and regularized the refund already made by the o/o JDGFT Jaipur as there is no revenue implications in supplying without payment of duty ab-initio or paying TED first and then taking refund. Committee also took note of the fact that PRC has provided relaxation in such cases in past as well.

Case No. 26: M/s Purva Overseas, Udaipur.
File No. 01/60/162/856/AM11/EFGC(PRC)
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: 2nd Revalidation of Advance Licence No. 1310024480 dt. 22.06.2007.
The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 58.83% Qty.-wise and 63.47% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate on pro-rata basis, the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

the time of revalidation.

Case No. 27: M/s Sarla Holding Pvt. Ltd., New Delhi.
File No. 01/91/180/435/AM11/PC-3
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: Request for extension in validity of following SFIS Scrip:

Scrip No	Date of Issue	Date of Expiry	CIF Value	Unutilized value
0510216067	8.2.2008	8.2.2010	71,39,623/-	69,45,853/-

The Committee discussed the matter at length and the following decision was taken:
The Committee considered the fact that there is an economic slowdown and accordingly decided to take a lenient view to revalidate the SFIS scrip No. 0510216067 dated 8.2.2008 for six months from the date of endorsement on the SFIS scrip with a deduction of 5% of balance unutilized value of the duty credit scrip. However, the applicant to approach RA immediately within the next 15 days of communication of PRC decision and RA shall endorse the revalidation of SFIS Scrip No. 0510216067 dated 8.2.2008 within a maximum of 7 days thereafter.

Case No. 28: CHL Ltd., New Delhi.
File No. 01/91/180/104/AM11/PC-3
PRC Meeting No. 03/AM11 dated: 29.07.2010
Subject: Request for extension in validity of following SFIS Scrips:

Scrip No	Date	Expiry Date	Original Value	Unutilized value
0510215745	1.2.2008	1.2.2010	6,000,000/-	56,00,000/-
0510215746	1.2.2008	1.2.2010	35,91,057/-	35,91,057/-

The Committee discussed the matter at length and the following decision was taken:
The Committee considered the fact that there is an economic slowdown and accordingly decided to take a lenient view to revalidate the SFIS scrips No. 0510215745 dated 1.2.2008 and 0510215746 dated 1.2.2008 for six months from the date of endorsement on the SFIS scrips with a deduction of 5% of balance unutilized value of the duty credit scrips. However, the applicant to approach RA immediately within the next 15 days of communication of PRC decision and RA shall endorse the revalidation of SFIS Scrips No 0510215745 dated 1.2.2008 and 0510215746 dated 1.2.2008 within a maximum of 7 days thereafter.

Case No. 29: M/s Yash Raj Films Pvt. Ltd., Mumbai.
File No. 01/91/180/102/AM11/PC-3
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Request for extension in validity of following SFIS Scrips:

Scrip No.	Date	Expiry date
0310466056	30.5.2008	30.5.2010
0310466057	25.3.2008	25.3.2010

The Committee discussed the matter at length and the following decision was taken:
The Committee considered the fact that there is an economic slowdown and accordingly decided to take a lenient view to revalidate the SFIS scrip No. 0310466056 dated 30.5.2008 and No. 0310466057 dated 25.3.2008 for six months from the date of endorsement on the SFIS scrips with a deduction of 5% of balance unutilized value of the duty credit scrips. However, the applicant to approach RA immediately within the next 15 days of communication of PRC decision and RA shall endorse the revalidation of SFIS Scrips No. 0310466056 dated 30.5.2008 and No. 0310466057

dated 25.3.2008 within a maximum of 7 days thereafter.

Case No. 30: M/s Reliance Mediaworks Ltd., Mumbai.
File No. 01/91/180/101/AM11/PC-3
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Request for extension in validity of following SFIS Scrips:

Scrip No	Date of Issue	Date of Expiry	CIF Value	Unutilized value
0310466762	31.3.2008	31.3.2010	2,00,00,000	1,97,26,123
0310466763	31.3.2008	31.3.2010	2,14,04,169	2,14,04,169

The Committee discussed the matter at length and the following decision was taken:
The Committee considered the fact that there is an economic slowdown and accordingly decided to take a lenient view to revalidate the SFIS scrip No. 0310466762 dated 31.3.2008 and No. 0310466763 dated 31.3.2008 for six months from the date of endorsement on the SFIS scrips with a deduction of 5% of balance unutilized value of the duty credit scrips. However, the applicant to approach RA immediately within the next 15 days of communication of PRC decision and RA shall endorse the revalidation of SFIS Scrips No. 0310466762 dated 31.3.2008 and No. 0310466763 dated 31.3.2008 within a maximum of 7 days thereafter.

Case No. 31: M/s LMJ International Ltd., Kolkata
File No. 01/91/180/545/AM11/PC-3
PRC Meeting No: 03/AM11 dated: 29.7.2010

Scrip No	Date of Issue	Date of Expiry	Unutilized value
0261001	9.5.2008	9.5.2010	1,66,09,284/-
0261002	9.5.2008	9.5.2010	1,00,00,000/-
0261003	9.5.2008	9.5.2010	1,00,00,000/-
0261004	9.5.2008	9.5.2010	1,00,00,000/-
0261005	9.5.2008	9.5.2010	1,00,00,000/-
0261006	9.5.2008	9.5.2010	1,00,00,000/-
0261007	9.5.2008	9.5.2010	1,00,00,000/-
0261008	9.5.2008	9.5.2010	1,00,00,000/-
0261009	9.5.2008	9.5.2010	1,00,00,000/-
0261010	9.5.2008	9.5.2010	1,00,00,000/-
0261011	9.5.2008	9.5.2010	1,00,00,000/-
0261012	9.5.2008	9.5.2010	1,00,00,000/-

Subject: Request for extension in validity of 12 VKGUY Scrips (under Para 3.8.6):

The Committee discussed the matter at length and the following decision was taken:
The Committee considered the case as per agenda and decided to take a lenient view to revalidate the 12 VKGUY scrips (as listed above) of the applicant for six months from the date of endorsement on the scrips with a deduction of 5% of balance unutilized value of the duty credit scrips issued under Para 3.8.6 of the then Policy. The Committee further decided that the AU Condition would continue to be imposed on these scrips. However, the applicant to approach RA immediately within the next 15 days of communication of PRC decision and RA shall endorse the revalidation of Scrips within a maximum of 7 days thereafter.

Case No. 32: M/s Mulder India Pvt. Ltd., Bangalore.
File No. 01/60/162/806/AM10/EFGC(PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Clubbing of Licence No. 07100303018 dt. 18.06.2004 with adv. Lic. No. 0710068576 dt. 01.12.2009.

The Committee considered the request of the firm and approved EOP extension of adv. Lic. No. 07100303018 dt. 18.06.2004 upto 5.3.2010 for the purpose of clubbing with adv. Lic. No. 0710068576 dt. 01.12.2009, subject to payment of composition fee @5% per year for EOP extension for clubbing and regularization. RA to endorse EOP extension after processing the licences verifying details of exports and imports. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No. 33: M/s Plastiblends India Ltd., Mumbai.
File No. 01/60/162/793/AM10/EFGC(PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence No. 0310426289 dt. 11.04.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 50% Qty.-wise and 50% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate on pro-rata basis, the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 34: M/s Kanaiya Exports Pvt. Ltd., Unjha (N. Gujarat)
File No. 01/60/162/853/AM11/EFGC(PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation of DEPB Licence No. 0810066605 dt. 14.08.207.

The Committee noted that the date of the first complaint made by the firm regarding non appearance of DEPB on ICEGATE's is not available in records. The time taken by the firm from the date of appearing of the Shipping bill/shipping bills on the system and till the date of the first complained made by them regarding non appearance of DEPB to DGFT/NIC-DGFT is the delay on the part of the firm and this can not be considered for the purpose of revalidation. The time taken from the date of first complaint till the date of appearance of DEPB on ICEGATE's may be considered as the delay on the part of the government and revalidation be allowed to this extent to the firm. RA to confirm the aforesaid fact before granting revalidation.

Case No. 35: M/s Milan Plast Pvt. Ltd., Mumbai.
File No. 01/60/162/868/AM11/EFGC(PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence No. 03101437953 dt. 31.07.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 100% Qty.-wise and 100% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate on pro-rata basis, the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 36: M/s North Eastern Cables & Conductors Pvt. Ltd., Guwahati.
File No. 01/94/180/599/AM10/PC-4/EFGC(PRC)

File No. 01/94/180/599/AM10/PC-4/EFGC(PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Request for Clubbing of 4 Advance Licence No. 1. 1410000102 dt. 05.02.2002
2. 1410000189 dt. 13.08.2004
3. 1410000218 dt. 11.07.2005
4. 1410000229 dt. 14.11.2005

The Committed permitted the clubbing of only 3 licence i.e. adv. Lic. No. 1410000189 dt. 13.08.2004, 1410000218 dt. 11.07.2005 and 1410000229 dt. 14.11.2005 and approved EOP extension of adv. Lic. No. 1410000189 dt. 13.08.2004 for clubbing purpose with revalidation of adv. Lic. No. 1410000189 dt. 13.08.2004, 1410000218 dt. 11.07.2005 and 1410000229 dt. 14.11.2005 for six months for the purpose of clubbing subject to payment of composition fee @1% for revalidation and 5% per year for EOP extension for clubbing and regularization. RA to endorse EOP extension after processing the licences verifying details of exports and imports. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No. 37: M/s United Liner Agencies of India Pvt. Ltd., Mumbai.
File No. 01/89/180/68/AM-09/PC-2 (A)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Request for relaxation in ILN 7 of chapter 87.

Committee considered the request of the firm and decided to permit import of a “Linde Reach Stacker” in relaxation of TAC condition of ILN 7 of chapter 87 subject to the condition that the vehicles would be kept off the highways.

Case No. 38: M/s Jai Corp Ltd., Mumbai.
File No. 01/60/162/773/AM10/ EFGC(PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence No. 0310437197 dt. 23.07.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 98.06% Qty.-wise and 99.80% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate on pro-rata basis, the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 39: M/s GHCL Ltd., Madurai.
File No. 01/60/162/807/AM10/EFGC (PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation for a period of 6 months for advance auth. No.
(i) 03510015674 dt. 28.02.2005
(ii) 3510019036 dt. 17.07.2006
for the purpose of clubbing and regularization

The Committee considered the request of the firm and approved EOP extension of adv. Lic. No. 3510019036 dt. 17.07.2006 with revalidation of adv. Lic. No. 03510015674 dt. 28.02.2005 for six months for the purpose of clubbing subject to payment of composition fee @1% for revalidation and 5% per year for EOP extension for clubbing and regularization. RA to endorse EOP extension after processing the licences verifying details of exports and imports. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No. 40: M/s Maskara Plastics, Mumbai
File No. 01/60/162/857/AM11/EFGC (PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence No. 0310391291 dt. 25.07.2006.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 100% Qty.-wise and 100% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate on pro-rata basis, the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 41: M/s Ganesh Polychem Ltd., Mumbai.
File No. 01/60/162/450/AM10/EFGC (PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence No. 0310425510 dt. 03.04.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 129.136% Qty.-wise and 141.58% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 42: M/s. Sabere International Ltd., Karur.
File No. 01/60/162/745/AM10/EFGC (PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Requested for EOP extension of Adv. Lic. No. 3210031576 dt. 13.02.2006..

The Committee noted that EO fulfilled against aforesaid Advance Authorization was more than 50% both Qty.-wise and value-wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of EOP extension.

Case No. 43: M/s Intas Pharmaceuticals Ltd., Ahmedabad.
File No. 01/60/162/315/AM10/ EFGC(PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: EOP extension against Advance Licence No. 0810079232 dt. 09.04.2009 issued under Policy Circular No. 9 dated 30.06.2003 for 6 months.

The Committee noted that EO fulfilled against aforesaid Advance Authorization was more than 50% both Qty.-wise and value-wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of

EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of EOP extension.

Case No. 44: M/s NHB Ball & Rollar Ltd., Mumbai.
File No. 01/60/162/870/AM11/ EFGC(PRC)

File No. 01/60/162/870/AM11/ EFGC(PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010

Subject: Clubbing of 4 Advance Authorisation for redemption/regularization purpose only & not for further import and export as per details given below:-
1. 0310264208 dt. 19.04.2004
2. 0310307480 dt. 16.12.2004
3. 0310315297 dt. 04.02.2005
4. 0310333702 dt. 08.06.2005

The Committee considered the request of the firm and approved EOP extension of adv. Lic. No. 0310307480 dt. 16.12.2004, 0310315297 dt. 04.02.2005 and 0310333702 dt. 08.06.2005 with revalidation of adv. Lic. No. 0310307480 dt. 16.12.2004, 0310315297 dt. 04.02.2005 and 0310333702 dt. 08.06.2005 for six months for the purpose of clubbing subject to payment of composition fee @1% for revalidation and 5% per year for EOP extension for clubbing and regularization. RA to endorse EOP extension after processing the licences and verifying details of exports and imports. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No. 45: M/s Garware Polyester Ltd., Aurangabad
File No. 01/60/162/877/AM11/EFGC(PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010

Subject: Extension in EOP of Advance Licence No. 0310385200 dt. 19.06.2006.
The Committee noted that EO fulfilled against aforesaid Advance Authorization was more than 50% both Qty.-wise and value-wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of EOP extension.

Case No. 46: M/s Northern India Leather Cloth Mfg. Co. (P) Ltd., Faridabad.
File No. 01/60/162/759/AM10/ EFGC(PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: 2nd revalidation of Advance Licence No. 0510208311 dt. 30.08.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 100% Qty.-wise and 110% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate on pro-rata basis, the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 47: M/s Intas Pharmaceuticals Ltd., Ahmedabad
File No. 01/60/162/866/AM11/EFGC(PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: EOP extension against Advance Licence No. 0810081456 dt. 15.07.2009 issued under Policy Circular no. 9 dated 30.06.2003, for 1 months.

The Committee noted that EO fulfilled against aforesaid Advance Authorization was more than 50% both Qty.-wise and value-wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization Number 0810081456 dt. 15.07.2009 for the purpose of regularization up to 8.2.12010, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of EOP extension.

Case No. 48: M/s GHCL Ltd., Madurai.
File No. 01/60/162/739/AM10/EFGC(PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation for a period of 6 months for Advance Authorization No.
(1) 3510019490 dt. 06.09.2006
(2) 3510019479 dt. 05.09.2006
(3) 3510019700 dt. 10.10.2006
for the purpose of clubbing and regularization of the advance authorizations..

The Committee considered the request of the firm and approved EOP extension of adv. Lic. No. 3510019479 dt. 05.09.2006 and 3510019700 dt. 10.10.2006 with revalidation of adv. Lic. No. 3510019490 dt. 06.09.2006, 3510019479 dt. 05.09.2006 and 3510019700 dt. 10.10.2006 for six months for the purpose of clubbing subject to payment of composition fee @1% for revalidation and 5% per year for EOP extension for clubbing and regularization. RA to endorse EOP extension after processing the licences verifying details of exports and imports. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No. 49: M/s Unichem Laboratories Ltd., Mumbai.
File No. 01/60/162/883/AM11/EFGCPRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: EOP extension against Advance Licence No. 0310488393 dt. 30.09.2008 issued under Policy Circular no. 9 dated 30.06.2003..

The Committee noted that EO fulfilled against aforesaid Advance Authorization was more than 50% both Qty.-wise and value-wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, for a further period of six months i.e. upto 24.10.2009, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of EOP extension.

Case No. 50: M/s Unichem Laboratories Ltd., Mumbai.
File No. 01/60/162/884/AM11/EFGC(PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: EOP extension against Advance Licence No. 0310498558 dt. 17.12.2008 issued under Policy Circular no. 9 dated 30.06.2003.

The Committee noted that EO fulfilled against aforesaid Advance Authorization was more than 50% both Qty.-wise and value-wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, for a further period of six months i.e. upto 27.03.2010, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of EOP extension.

Case No. 51: M/s The Seafood Exporters Association of India..
File No. 01/91/180/153/AM11/PC-3
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation of TPS scrips

The committee considered the case as per Agenda. The committee noted that recently PN 68 dated 26.5.2010 whereby it was allowed that the Certificates / Scrips, which are valid as on the date of issue of this Public Notice, shall have an extended validity for a further period of 12 months from the date of issue of this Public Notice, and there shall be no requirement of endorsement of this extended validity on the Certificate/Scrip from the concerned regional authority. The Committee noted that this PN does not cover cases where the validity has expired prior to PN 68 dated 26.5.2010. Further, the committee also noted that the beneficiaries would get reduced revalidation in cases where the scrips are valid for some months. Since the Target Plus Scheme/DFCE scrips are with AU Condition and non-transferable, the committee decided to take a liberal stand and allowed revalidation of 1 year from the date of expiry of scrips which were valid on 26.5.2010 (i.e. on the date of issuing of PN 68) so that the scrips get a complete period of revalidation of one year. Policy Division may take steps to implement the decision by way of a Policy Circular.

the date of issuing of PN 68) so that the scrips get a complete period of revalidation of one year. Policy Division may take steps to implement the decision by way of a Policy Circular.

Case No. 52: M/s. Raychem RPG Ltd., Mumbai..
File No. 01/60/162/42/AM10/EFGC(PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: EOP extension against Advance Licence No. 0310340402 dt. 21.07.2005.

The Committee noted that EO fulfilled against aforesaid Advance Authorization was more than 50% both Qty.-wise and value-wise within valid EOP, as claimed by the firm. Therefore, the Committee decided to extend EOP, against the aforesaid advance authorization, for a period of six months from the date of communication of the decision of PRC, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements at the time of EOP extension.

Case No. 53: M/s GHCL Ltd., Madurai.
File No. 01/60/162/728/AM10/ EFGC(PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Requested for Revalidation for a period of 6 months for advance authorization no. (1) 3510015517 dt. 10.02.2005 (2) 3510016624 dt. 17.06.2005 (3) 3510019110 dt. 21.07.2005 (4) 3510019973 dt. 05.12.2006 for clubbing with advance authorizations no. (5) 3510019755 dt. 19.10.2006 for the purpose of regularization of all the advance authorizations.

The Committee considered the request of the firm and approved EOP extension of adv. Lic. No. 3510019755 dt. 19.10.2006 with revalidation of adv. Lic. No. 3510015517 dt. 10.02.2005 (2) 3510016624 dt. 17.06.2005 (3) 3510019110 dt. 21.07.2005 (4) 3510019973 dt. 05.12.2006 for clubbing with advance authorizations no. (5) 3510019755 dt. 19.10.2006 for six months for the purpose of clubbing subject to payment of composition fee @1% for revalidation and 5% per year for EOP extension for clubbing and regularization. RA to endorse EOP extension after processing the licences verifying details of exports and imports. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No. 54: M/s India Glycols ltd., Noida.
File No. 01/60/162/885/AM11/EFGC (PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence No. 0510209638 dt. 27.09.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 76% Qty.-wise and 98% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate on pro-rata basis, the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 55: M/s Electrolead (Pune) Pvt. Ltd., Pune..

File No. 01/60/162/873/AM11/EFGC(PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation of advance licence no. 3110027843 dt. 16.01.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 100% Qty.-wise and 100% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate on pro-rata basis, the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 56: M/s Pat International P Ltd., Bangalore
File No. 01/53/8/162/Misc/P-16/AM11
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Request to allow Duty Free import of Rough Granite Blocks against Advance Authorization No. 0710068043 dated 5.11.2009 issued on self-declared basis for manufacture and export of granite slabs.

The Committee noted that the firm M/s. Pat International were issued an Advance licence dated 5.11.2009 on self declared basis under Paragraph 4.7 of HBP v.1. It also observed that though there is no SION available for the import of rough granite, there was no restriction to import rough granite block under paragraph 4.7 (adhoc norm basis) of paragraph 4.7 of HBP v.1. It also noted that the firm had already imported a part of the consignment and completed part export obligation against the said licence. In view of this fact and the fact that the import of rough granite has now been disallowed even under paragraph 4.7 of HBP v.1 vide Public Notice No. 83 dated 22.7.2010, the committee decided to allow import of rough granite against advance licence no. 0710068043 dated 5.11.09 issued to the firm under self declared basis and accordingly allowed ex-post facto approval of the action taken in this regard by this Directorate.

Case No. 57: M/s S.I. Group, Mumbai.
File No. 01/94/180/383/AM09/PC-4/ EFGC(PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence at S.No. 1,2,
4,6 & 8 for six months and EOP extension of Advance Licence at S.No. 5 upto 15.02.2007 for the purpose of clubbing Nos. of the Advance Licence are as indicated below:-

1. 310186774 dt. 07.03.2003
2. 310187382 dt. 11.03.2003
3. 310229202 dt. 07.10.2003
4. 310261455 dt. 29.03.2004
5. 310262017 dt. 31.03.2004
6. 310314326 dt. 31.01.2005
7. 310316507 dt. 11.02.2005
8. 310278000 dt. 30.06.2004

The Committee considered the request of the firm and approved EOP extension of adv. Lic. No. 1. 310186774 dt. 07.03.2003, 310187382 dt. 11.03.2003, 310261455 dt. 29.03.2004, 310262017 dt. 31.03.2004, 310314326 dt. 31.01.2005, 310316507 dt. 11.02.2005 and 310278000 dt. 30.06.2004 with revalidation of adv. Lic. No. 310229202 dt. 07.10.2003 for six months for the purpose of clubbing subject to payment of composition fee @1% for revalidation and 5% per year for EOP extension for clubbing and regularization. RA to endorse EOP extension after processing the licences and verifying details of exports and imports made. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No. 58: M/s Shyama Shyam Dham Samity, Vrindavan
File No. 01/53/162/00047/AM-09/S-4/Import Cell
PRC Meeting No.03/AM11 dated: 29.07.2010

Subject: Request of M/s. Shyama Shyam Dham Samity, Vrindavan, to allow shifting of 500 MTs. of scrap and 200 MTs of left over crack rough marble blocks to their another temple project in Barsana, Mathura.

The committee noted that M/s. Shyama Shyam Dham Samity was granted an import licence no. 0650000161 dated 18.1.2010 (subject to actual user condition) for import of 2000 MTs of rough marble blocks from Italy for construction of their temple (Prem Mandir) at Vrindavan. Committee also noted the request of the applicant to allow shifting of the scrap (so generated while constructing the Prem Mandir at Vrindavan) and the leftover crack rough marble blocks to their another temple project site at Barsana, Mathura. Committee observed that “rough marble” is restricted for import and is allowed only against an import licence & is subject to actual user condition. After detailed deliberation and the fact that the request is to transfer to their project site at Barsana, Mathura, the committee agreed to the request of the applicant to allow transfer of the 500 MTs. of scrap and 200 MTs of left over crack rough marble blocks to their site at Mathura for construction of another temple at “Barsana Temple”.

Case No. 59: M/s Crompton Greaves Ltd., Mumbai.
File No. 01/60/162/861/AM11/EFGC (PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Extension in EOP of Advance Licence no. 0310389007 dt. 12.07.2006 and Advance Licence no. 0310536490 dt. 08.09.2009 only for clubbing purpose..

The Committee considered the request of the firm and approved EOP extension of Advance Licence no. 0310389007 dt. 12.07.2006 and Advance Licence no. 0310536490 dt. 08.09.2009 for six months for the purpose of clubbing with other 6 licences subject to payment of composition fee @5% per year for EOP extension for clubbing and regularization. RA to endorse EOP extension after processing the licences verifying details of exports and imports. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No. 60: M/s Clariant Chemicals (India) Ltd., Mumbai.
File No. 01/60/162/890/AM11/EFGC (PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence no. 0310439744 dt. 16.08.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 100% Qty.-wise and 100.30% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate on pro-rata basis, the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 61: M/s Clariant Chemicals (India) Ltd., Mumbai.
File No. 01/60/162/893/AM11/EFGC (PRC)

PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence no. 0310439747 dt. 16.08.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 99.4% Qty.-wise and 102.166% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate on pro-rata basis, the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 62: M/s Clariant Chemicals (India) Ltd., Mumbai.
File No. 01/60/162/892/AM11/EFGC (PRC)PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence no. 0310430828 dt. 28.05.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 100% Qty.-wise and 100% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate, the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 63: M/s Clariant Chemicals (India) Ltd., Mumbai.
File No. 01/60/162/891/AM11/EFGC (PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence no. 0310420294 dt. 21.02.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 100% Qty.-wise and 100% value-wise within valid EO period, as claimed by

the firm, and accordingly the Committee decided to revalidate on, the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 64: M/s Concord Nonwoven Industries Pvt. Ltd., Kolkata.
File No. 01/60/162/878/AM11/EFGC (PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence No. 0210102433 dt. 17.07.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 105.19% Qty.-wise and 121.20% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate on pro-rata basis, the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 65: M/s K K Polycolor India Ltd., Kolkata.
File No. 01/60/162/634/AM10/EFGC (PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Request for No Bond Certificate/Revalidation of Advance Authorization No. 0210100307 dt. 25.04.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 100% Qty.-wise and 101.57% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate on pro-rata basis, the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 66: M/s. Volkswagen India Pvt. Ltd..
File No. 01/89/180/04/AM011/PC-2A
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Request for permission for import of vehicles for carrying out R&D/Endurance/Star & Stop tests.

Committee considered the request of the firm and decided to permit import of vehicles for carrying out R&D/Endurance/Star & Stop tests in relaxation para 2(ii) of ILN of chapter 87 subject to the condition that the vehicle will not ply on public road & not allowed registration under CMVR rules.

Case No. 67: M/s Kopran Ltd., Mumbai.

File No. 01/60/162/658/AM10/ EFGC(PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: EOP extension of Advance Licence No. 0310498802 dt. 19.12.2008 & 0310498808 dt. 19.12.2008.

The Committee decided to examine the case as per the applicable provision in this regard and decided to defer the case for the next PRC.

Case No. 68: M/s Synthite Industries Ltd., Kerala.
File No. 01/60/162/637/AM10/EFGC (PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: EOP extension of adv. Lic. No. 1010026983 dt. 25.7.2007 for 6 months for the purpose of clubbing with adv. Lic. No. 1010026998 dt. 25.7.2007.

The Committee considered the request of the firm and approved EOP extension of adv. Lic. No. 1010026983 dt. 25.7.2007 upto 4.12.2008 for the purpose of clubbing with revalidation of adv. Lic. No. adv. Lic. No. 1010026998 dt. 25.7.2007, subject to payment of composition fee @1% for revalidation and 5% per year for EOP extension for clubbing and regularization. RA to endorse EOP extension after processing the licences verifying details of exports and imports. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No. 69: M/s Krishna Antioxidants Pvt. Ltd., Mumbai.
File No. 01/60/162/879/AM11/EFGC (PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence No. 0310425561 dt. 30.04.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 99.79% Qty.-wise and 104.33% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate on pro-rata basis, the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 70: M/s Oriental Rubber Industries Ltd., Pune.
File No. 01/60/162/871/AM11/EFGC(PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation of 5 advance authorization as per details given below:-

1. 3110028354 dt. 01.03.2007
2. 3110029595 dt. 21.06.2007
3. 3110029038 dt. 23.04.2007
4. 3110029596 dt. 21.06.2007
5. 3110030838 dt. 19.09.2007

The Committee noted that the export obligations fulfilled in respect of aforesaid Advance licences was 100% Qty.-wise and 100% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate on pro-rata basis, the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 71: M/s Kopran Ltd., Mumbai.
File No. 01/60/162/886/AM11/EFGC (PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: Revalidation of Advance Licence No. 03104540677 dt. 24.08.2007.

The Committee noted that the export obligation fulfilled in respect of aforesaid Advance licence was 100.02% Qty.-wise and 139% value-wise within valid EO period, as claimed by the firm, and accordingly the Committee decided to revalidate on pro-rata basis, the aforesaid advance authorization for a period of six months from the date of communication of the decision of PRC, subject to payment of composition fee @ 1% of the unutilized cif value of the authorization and also subject to verification by RA of EO fulfillment status, as claimed by the firm. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher at the time of revalidation.

Case No. 72: M/s Uniflex Cables Ltd. Mumbai.
File No. 01/04/180/AM10/EFGC (PRC)
PRC Meeting No.03/AM11 dated: 29.07.2010
Subject: EOP extension of adv. Lic. No. 0310231177 dt. 16.10.2003 and 0310240217 dt. 18.12.2003

The Committee discussed the case and decided to defer and examine the case on file.